



2026:AHC:6095

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5301 of 2025

Ram Roop

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Chandra, Abhishek Rai
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.
2. The instant petition has been filed, inter alia, seeking the following reliefs:-

"I. Issue a writ, order or direction in the nature of mandamus commanding upon the Deputy Director of Consolidation to decide the proceeding U/s 27(3) of U.P.C.H. Act submitted by the petitioner, within stipulated period time specified by this Hon'ble Court.

II. Issue a writ, order or direction in the nature of mandamus commanding upon the respondent authorities not to evict the petitioner from the property in issue and not to remove the petitioner's house, animal dwelling, plantation and other permanent structures maintained by the petitioners since last 100 years over the land in dispute.

III. Award cost of this writ petition to the petitioner."

3. It is submitted that the application under Section 27(3) of the U.P. Consolidation of Holdings Act is pending consideration since 14.11.2025, despite the fact that the opposite party namely the State and the Gaon Sabha, have already represented through the D.G.C. (Revenue).

4. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that the Deputy Director of Consolidation, District- Azamgarh (respondent No.3), before whom the aforementioned case is pending consideration, shall consider and decide the same, in accordance with law, expeditiously, preferably within a period of ***five months*** from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7 . With the aforesaid direction, present writ petition is **disposed of**.

January 9, 2026

Neetu

(Dinesh Pathak,J.)